

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 173/TT/2015

Subject : Truing up transmission tariff for 2009-14 tariff block and and determination of transmission tariff for 2014-19 tariff block for combined asset of (i) 1x500 MW HVDC back to back station at Sasaram and (ii) Associated AC Switchyard at Sasaram & Allahabad and auxiliary system including 400 kV Sarnath Allahabad line with associated bays etc under Eastern Northern Inter-regional HVDC Transmission System in Eastern Region

Date of Hearing : 21.12.2015.

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited and 16 others

Parties present : Shri S.K. Niranjana, PGCIL
Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Anshul Garg, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K Venkatesan, PGCIL
Shri Piyush Awasthi, PGCIL
Smt. Sangeeta Edwards, PGCIL
Shri S.K Agarwal, Advocate, Rajasthan Discoms
Shri G.L Verma, Advocate, Rajasthan Discoms
Smt. Neelam, Advocate, Rajasthan Discoms



Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up Transmission tariff for 2009-14 tariff block and determination of transmission tariff for 2014-19 tariff block for combined asset of (i) 1x500 MW HVDC back to back station at Sasaram and (ii) associated AC Switchyard at Sasaram & Allahabad and auxiliary system including 400 kV Sarnath Allahabad line with associated bays etc. under Eastern Northern Inter-regional HVDC Transmission System in Eastern Region.
- b) The assets were commissioned on 1.12.2002. The admitted capital cost as on 31.3.2009 is ₹32989.13 lakh. The petitioner has sought approval of actual additional capital expenditure of ₹21.52 lakh as against approved additional capital expenditure of ₹21.25 lakh for the 2009-14 tariff period and for projected add cap of ₹350.40 lakh in 2014-19 tariff period.
- c) The petitioner has submitted that additional capital expenditure during 2009-14 tariff period is towards balance/retention payments on actual basis. The projected additional capital expenditure of ₹350.40 lakh during 2014-19 tariff period is towards balance/retention payment to M/s Areva and the balance expenditure is towards freehold land arising due to enhancement of land compensation to villagers of Pusauli Sub-station by Land Acquisition Court Bhabua. An appeal has been filed in Patna High Court against the Land Acquisition Court and the matter is subjudice. The enhanced land acquisition is not claimed now and it shall be claimed at the time of truing up.

2. The learned counsel for the Rajasthan Discoms (Respondent Nos. 1, 2, 3 and 4) requested one week time to file the reply.

3. The Commission directed the respondents to submit the reply by 29.12.2015 and the petitioner to file rejoinder to respondents reply by 5.1.2016. The Commission further directed the petitioner to confirm whether the projected expenditure of ₹350.40 lakh for 2014-19 tariff period has been considered for tariff calculations or not.

4. The Commission directed that the above information should be filed by the specified date, failing which the matter would be decided on the basis of the information already available on record.



5. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
(M.M Chaudhari)
Assistant Chief(Fin)

